


No. 7/10/2003-NE-I (Pt)/NE-V  
Government of India  
Ministry of Home Affairs

North Block, New Delhi 110001  
Dated the 10<sup>th</sup> July, 2017

**OFFICE MEMORANDUM**

**Subject:** Extension of Notification declaring Nagaland as 'Disturbed Area' under Armed Forces (Special Powers) Act, 1958 (No.28 of 1958) regarding.

The undersigned is directed to forward herewith a copy of the Notification No. S.O. 2043 (E) dated 30<sup>th</sup> June, 2017 regarding extension of Notification declaring Nagaland as 'Disturbed Area' under Armed Forces (Special Powers) Act, 1958 (No. 28 of 1958) for a period of six months with effect from 30<sup>th</sup> June, 2017 for record and information.



(S. C. Rawat)

Section Officer, (NE-V)

Encl: as above

1. Director, Intelligence Bureau, New Delhi.
2. D.G., BSF, CGO Complex, New Delhi.
3. D.G., CRPF, CGO Complex, New Delhi.
4. Director, (Shri Anshul Sharma), Cabinet Secretariat (R&AW), 10th floor (B-1 & B-2 Wing), Paryavaran Bhawan CGO Complex, Lodhi Road, New Delhi-110003.
5. Director (G), M/O Defence, South Block New Delhi.
6. Army Headquarters, Director (Military Operations-II), South Block, New Delhi.
7. SO (IT), MHA. The information may please be uploaded in the web-site of Ministry of Home Affairs accordingly for updation.



# भारत का राजपत्र The Gazette of India

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NEW DELHI, FRIDAY, JUNE 30, 2017/ASADHA 9, 1939

गृह मंत्रालय

अधिसूचना

नई दिल्ली, 30 जून, 2017

का.आ. 2043(अ).— यतः केन्द्रीय सरकार का यह मत है कि सम्पूर्ण नागालैंड राज्य की सीमा के भीतर आने वाला क्षेत्र ऐसी अशांत और खतरनाक स्थिति में है जिसने वहां नागरिक प्रशासन की सहायता के लिए सशस्त्र बलों का प्रयोग करना आवश्यक है।

2. अतः, अब, सशस्त्र बल (विशेष शक्तियां) अधिनियम, 1958 (1958 की संख्या 28) की धारा 3 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, केन्द्रीय सरकार एतद्वारा उक्त अधिनियम के प्रयोजन के लिए, उक्त सम्पूर्ण राज्य को 30 जून, 2017 से छः माह की अवधि तक 'अशांत क्षेत्र' घोषित करती है।

[फा. सं. 7/10/2003-एन.ई.-1]

सत्येन्द्र गर्ग, संयुक्त सचिव

MINISTRY OF HOME AFFAIRS

NOTIFICATION

New Delhi, the 30<sup>th</sup> June, 2017

S.O. 2043(E).— Whereas the Central Government is of the opinion that the area comprising the whole of State of Nagaland is in such a disturbed and dangerous condition that the use of armed forces in aid of the civil power is necessary.

2. Now, therefore, in exercise of the powers conferred by Section 3 of the Armed Forces (Special Powers) Act, 1958 (No. 28 of 1958) the Central Government hereby declares that whole of the said State to be a 'disturbed area' for a period of six months with effect from 30<sup>th</sup> June, 2017 for the purpose of that Act.

[F. No. 7/10/2003-NE-1]

SATYENDRA GARG, Jt. Secy.

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